

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1572(KB)2018  
IA(I.B.C)/1302(KB)2024

**CORAM: 1. HONBLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HONBLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> JULY 2024**

IN THE MATTER OF	"KANWALJIT SINGH VS SARAWGI BUILDERS AND PROMOTERS PVT LTD"
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Mr. Jai Narayan Gupta, Liquidator ] For the Liquidator  
Mr. Debanjan Das, Adv. ]  
Mr. Vishal Gupta, Adv. ]  
Ms. Tamalika Das, Adv. ]

**ORDER**

1. Mr. Jai Narayan Gupta, Liquidator-in-Person present.
2. **IA(I.B.C)/1302(KB)2024:**
  - a. Registry is directed to issue notice to the Respondents by way of speed post and by e-mail and place the tracking information on record.
  - b. Upon receipt of the notice, the Respondents are directed to file reply affidavit within a period of two weeks, failing which an adverse inference would be drawn against the Respondent.
  - c. List this matter on **20<sup>th</sup> August, 2024**.

**D. Arvind**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)